CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 433/MP/2026 along with IA No. 148/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A, 11 B, 39,41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended), praying that this Commission set aside Respondent's (CTUIL) communication dated 17.8.2026; Hold that the Petitioner achieved Financial Closure on 7.5.2026; grant protection to the Petitioner from revocation of its 250 MW connectivity and directions against encashment/invocation of the Petitioner's Connectivity Bank Guarantees. The Petitioner is also seeking directions to CTUIL to map Petitioner's 100 MW NHPC Power Purchase Agreement and conversion of the corresponding Connectivity from the Land Route to the PPA Route.
Petitioner	:	Shudh Solar Power Private Limited (SSPPL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Buddy Ranganadhan, Sr. Advocate, SSPPL Shri Vishrov Mukerjee, Advocate, SSPPL Shri Yashaswi Kant, Advocate, SSPPL Shri Ameya Vikram Mishra, Advocate, SSPPL Shri Mukut Choudhary, Advocate, SSPPL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Shri Anik Majumder, Advocate, CTUIL Ms. Muskan Agarwal, CTUIL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, CTUIL, advanced detailed submissions and concluded their respective arguments in the main Petition itself.

2. At the request of the parties, the Commission permitted both sides to file their written submissions within a week with a copy to the other side.

3. Subject to the above, the matter was reserved for order. The interim protection as per the Hon'ble Delhi High Court's order dated 20.8.2026 will continue till the disposal of the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)